

(d) Tenants represented in 1962 against the fixation of high rent at Rs. 19.50 per month on the ground that tenements lack essential amenities. Considering the representations, the rent has been revised to Rs. 12 per month. No other representations have been received.

(e) The question of providing electricity has been taken up with the C.P.W.D.

Flight of Personnel from Public Undertakings to Private Sector

6287. Shri S. M. Joshi: Will the Minister of Finance be pleased to state:

(a) whether Government are aware of the conclusions arrived at in the survey report of the Indian Institute of Public Undertakings regarding the flight of competent personnel from Public Undertakings to Private Sectors owing to the better rewards offered there;

(b) the measures which Government propose to take to offer better incentives to attract talented men to State-units and the continuous employment of the present personnel, and

(c) whether the new decisions will apply only for the top-most officers or for all Class I and Class II officers, who even compared to the Class III employees get low emoluments and facilities in view of the dearness allowances admissible to the Class III employees?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes. The Study of "The Flight of Technical Personnel and related problems affecting Public Undertakings" was made, in 1962, by the Indian Institute of Public Administration at the instance of Government.

(b) and (c). Within the bounds of public policy in the matter of salary

structure in public services, standard salary scales have been laid down for top management posts in public undertakings to offer better incentives to attract suitable persons. The problem of 'Migration' in certain public undertakings, to the extent it is considered undesirable, has to be tackled also by other methods, such as, providing opportunities for advancement to top management positions; arranging training programmes for executive development; retirement benefits etc. These and other aspects of the problem are constantly engaging the attention of Government.

Surgical Instruments Plant, Madras

6288. Shri Parthasarathy: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Surgical Instruments Project, Madras have formulated plans for diverting a portion of its capacity for engineering jobs apart from manufacturing surgical instruments;

(b) if so, the details thereof; and

(c) the reasons therefor?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Kaghuramaiah): (a) to (c). Yes. The current demand for surgical instruments in the country is not adequate for working the plant to its full capacity. So until the demand picks up, the company will utilise the spare capacity of the plant for executing job orders for such products other than surgical instruments, as are permissible under its Memorandum and Articles of Association.

Surgical Instruments Plant, Madras

6289. Shri Parthasarathy: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Surgical Instruments Plant, Madras

with very little additional outlay can be turned into a small car project; and

(b) if so, Governments' reaction thereto?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramiah): (a) No.

(b) Does not arise.

गर्भपात को बंध बनाना

6290. श्री कंबरलाल गुप्त :

श्री राम गोपाल शरत्वाले :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि]

(क) क्या सरकार ने गर्भपात को बंध बनाने के बारे में अपने प्रस्ताव के सम्बन्ध में चिकित्सा विशेषज्ञों तथा समाज सुधारकों के साथ विचार-विमर्श किया है ; और

(ख) जयदि हा, तो उनके विचार मामान्यतया क्या हैं तथा उनके वागे में सरकार की क्या प्रतिक्रिया है

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० श्रीमति चन्द्रशेखर) : (क) श्री (ख). गर्भपात के कानून के वैधीकरण का प्रश्न महाराष्ट्र के झूतपूर्व जन स्वास्थ्य, विधि एवं न्यायपालिका मंत्री श्री शान्ति लाल शाह की अध्यक्षता में स्थापित एक समिति को भेजा गया था। इस समिति को इस प्रश्न की चिकित्सा सम्बन्धी सामाजिक, कानूनी और नैतिक सभी पहलुओं से जाच करने तथा सिफारिशें करने के लिए कहा गया था। इस समिति ने विभिन्न व्यक्तियों को प्रश्नावली भजी थी, जिनमें चिकित्सा विशेषज्ञ और समाज सुधारक भी हैं। इस समिति के सम्मुख प्रकट की गई रायों पर उचित विचार करने के बाद इसने अपनी रिपोर्ट प्रस्तुत कर दी है जिसे पढ़ने ही 21 जून,

1967 को सभा पदम पर रख दिया गया है। इस समिति द्वारा की गई सिफारिशों पर राज्य सरकारों के विचार पूछे गये हैं। उनके विचारों की प्राप्ति पर भागी की कार्यगृही निश्चित की जायेगी।

Irrigation and Power Potentialities of Ghagra River

6291. Shri Ram Sewak Yadav; Will the Minister of Irrigation and Power be pleased to state:

(a) whether any survey has been made regarding the irrigation and power potentialities of the river Ghagra in Madhya Pradesh;

(b) if so, the details thereof;

(c) whether there is any scheme before the Government to exploit the potentialities of this river; and

(d) if so, the details thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (d). A Project for the construction of a barrage on the Ghagra (Sarju) river in Uttar Pradesh and Canals on its left bank to serve areas in Bahraich, Gonda and other Eastern Districts was included in the Third Plan of Uttar Pradesh. The State Government could not, however, undertake this project during the Third Plan. On further technical examination, a barrage in the upper reaches of Ghagra river and a feeder canal of 9000 cusecs on the right bank and a canal of 8000 cusecs on the left bank, to provide irrigation in areas of Bahraich, Gonda, Basti and other Districts North of Ghagra, has been found feasible. The State Government have been requested to undertake immediate full scale investigation of the scheme and to prepare a realistic project. The feeder canal on the right will supplement supplies in Jarda Canal system and also extend irrigation further in the Ganga—Ghagra Doab